

THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”
(Exercising powers of Adjudicating Authority under
the Insolvency and Bankruptcy Code, 2016)

Supplementary List Item No. 3

IA No. 526/2024
and
CP (IB) No.673/Chd/Pb/2019

Under Section 9 of the Insolvency and
Bankruptcy Code, 2016

Date 12.06.2024

In the matter of:-

Vipin Garg

...Petitioner-Operational Creditor

Vs.

M/s Ahuja Cotspin Pvt. Limited

...Respondent-Corporate Debtor

Present:

For the Petitioner- Operational Creditor:

Mr. Pulkit Goyal, Advocate
Ms. Swati Saluja, Advocate

For the Respondent-Corporate Debtor:

Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate

In view of the judgment dated 12.06.2024 passed in **CP (IB) No.657/Chd/Pb/2019**, wherein corporate debtor herein has been admitted into CIRP, the present petition CP (IB) No.673/Chd/Pb/2019 and IA No. 526/2024 becomes infructuous and is disposed of accordingly. However, the petitioner would be at liberty to file its claim before the IRP appointed in CP (IB) No.657/Chd/Pb/2019 .

Sd/-
(L. N. Gupta)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

June 12, 2024